

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 7866 of 2021

Tuti Kandir Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kumar Nishant, Advocate

For the Opposite Party : Mr. Bishambhar Shastri, A.P.P.

2/07.09.2021 Heard the parties.

The petitioner is an accused in connection with Murhu P.S. Case No. 134 of 2020.

It has been alleged that some extremists had come to the construction site and had set the vehicles on fire and had thereafter fled away while making air-firing.

It has been stated by the learned counsel for the petitioner that he has been implicated on the confession of co-accused namely, Suleman Sandi Purti. He has also submitted that the petitioner was not put on T.I.P. and that he is in custody since 16.01.2021.

Learned A.P.P. for the State has vehemently opposed the prayer for bail and has stated that the petitioner has criminal antecedent being an accused in connection of Arki P. S. Case No. 1 of 2021.

However considering the manner of implication of the petitioner and the period of custody undergone by him, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Khunti in connection with Murhu P.S. Case No. 134 of 2020.

(Rongon Mukhopadhyay, J)